

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 141/Chd/Hry/2017**

**Under Section 14 (1) of  
the Companies Act, 2013**

In the matter of :

Daffodil Software Limited,  
15<sup>th</sup> Floor, Tower A-3, DLF Silokhera SEZ,  
Sector 30,  
Gurgaon-122001.

...Petitioner.

Present: Ms. Shivangi Singh, Practising Company Secretary for petitioner.

Mr. D.K. Singh, Official Liquidator for Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh and Himachal Pradesh.

Mr. D.K. Singh, Official Liquidator, Chandigarh appearing for Dr. Raj Singh, Registrar of Companies, Punjab & Chandigarh and Himachal Pradesh who represents the Central Government through the Ministry of Corporate Affairs and Registrar of Companies, NCT of Delhi and Haryana seeks time to have instructions. Mr. D.K. Singh, Official Liquidator, however, submits that all the papers have been sent by the Ministry of Corporate Affairs to the Registrar of Companies at Chandigarh. Authorised Representative for the petitioner is directed to hand over copy of the petition and the entire Paper Book in the office of Registrar of Companies, Punjab and Chandigarh during course of the day.

The Authorised Representative of the petitioner further submits that notices in 'Form 3 B' were sent by email to all the creditors and copies of emails have been attached but the attachments sent with these emails have not been filed to show that the notices were sent in

'Form 3B' of the NCLT Rules. Let the e-mails be filed afresh with the attachments by way of affidavit of the Authorised Representative within a week.

As per office report the, Registry also had sent notices to the Registrar of Companies, NCT of Delhi and Haryana and the Central Government through the Regional Director but as per track reports, the item was not delivered to the Registrar of Companies whereas the same was delivered in the office of Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi. The objection, if any, from the Ministry of Corporate Affairs, be filed by the next date.

List the matter on 21.09.2017 for arguments.

  
- Sd -

(Justice R.P.Nagrath)  
Member (Judicial)

  
September 01, 2017  
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